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MCRC-36426-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 28th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 36426 of 2025

SHOBHARAM

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

*Ms. Sudha Shrivastava - Senior Advocate with Ms. Shivani Solanki -
Advocate for the applicant.*

Shri Virendra Khadav - G.A. for respondent/State.
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ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.356/2024 registered at Police Station Balakwada, District- Khargone (MP) for offence punishable under Sections 61(2) & 316(5) of B.N.S., 2023 and Sections 3/7 of Essential Commodities Act. The applicant is in custody since 09.06.2025.
- 3] The allegation against the applicant is of misappropriation of food grain from the Fair Price shop, Tehsil Kasrawad along with other accused persons.
- 4] Counsel has submitted that the applicant has worked in the *Sahakari Sanstha Maryadit*, Dabri from 23.10.2020 for around two years as



Supervisor, whereas the offence has been committed from the month of April, 2021 to 06.01.2023. It is also submitted that in the year 2021 due to corona pandemic, POS machine was not used, hence, there is discrepancy in the physical stock of the food grain. In such circumstances, the applicant, who is lodged in jail since 09.06.2025, deserves to be released on bail.

5] Counsel for the State, on the other hand, has opposed the prayer, and it is submitted that no case for grant of bail is made out.

6] Having considered the rival submissions and on perusal of the case-diary, it is found that the food grain worth Rs.10,12,716.50/- has been found to be involved, which according to the prosecution was sold in black market, and the applicant was posted as Supervisor in the *Sahakari Sanstha Maryadit*, Dabri from 23.10.2020 for around two years, and thus, looking to the seriousness of the offence, this Court does not find it to be a fit case for grant of bail, at this stage.

7] Accordingly, the application is hereby *dismissed*.

8] However, the applicant shall be at liberty to renew the prayer, after the charges are framed.

(SUBODH ABHYANKAR)
JUDGE

Pankaj